

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA Nos.1-4 In

(CC No.8817/2000)

Petition(s) for Special Leave to Appeal(Civil)...../2000

(From the judgement and order dated 28/07/1999 in LPA 44/98
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PARVEEN KUMAR & ORS.

Petitioner (s)

VERSUS

STATE OF HARYANA & ORS.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for permission to file SLP)
(With office report)

Date : 4/1/2000 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.T. THOMAS
HON'BLE MR. JUSTICE R.P. SETHI

For Petitioner (s)

Mr. Prem Nath Malhotra,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

Permission to file SLP is granted.
Delay condoned.
Leave granted.
Notice on prayer for interim relief.
Tag with Appeal arising out of SLP(C)No. 4923/2000
and batch.

.SP1

(Suman Wadhwa)
PA to Addl.Regr.

(H.K. Bhatia)
Court Master